

**Under-invoicing and Over-invoicing  
by Firms**

1000. SHRI R. P. DAS:

SHRI SHIV KUMAR SHAS-  
TRI:

Will the Minister of FINANCE be pleased to state the names of the firms against whom action has been taken during the last three years for under-invoicing or over-invoicing?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): The information is being collected and will be laid on the Table of the Sabha as soon as received.

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**CORRECTION OF ANSWER TO  
UNSTARRED QUESTION NO.  
5725. DATED 23RD JULY 1971  
RE. SEIZURE OF GOLD IN  
MYSORE**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): In reply to part (b) of the above mentioned question, information regarding number of persons arrested was/on further verification found to be incorrect. The information may accordingly be corrected, as under:—

**FOR**

“(b) The number of persons arrested in each case is as under:—

1968-69 In 5 cases no arrest was made. In 36 cases 1 person was arrested in each case, and in 1 case 2 persons were arrested.

1969-70 In 10 cases no arrest was made. In 15 cases, 1 person was arrested in each case, and in 3 cases 2 persons were arrested in each case.

1970-71 In 10 cases no arrest was made. In 42 cases 1 person was arrested in each case and in 7 cases 2 persons in each case were arrested”.

**READ**

“(b) The number of persons arrested in each case is as under:—

1968-69 In 11 cases no arrest was made. In 35 cases 1 person was arrested in each case and in 2 cases 2 persons were arrested in each case.

1969-70 In 2 cases no arrest was made. In 15 cases 1 person was arrested in each case and in 3 cases 2 persons were arrested in each case.

1970-71 In 12 cases no arrest was made. In 42 cases 1 person was arrested in each case, and in 7 cases 2 persons were arrested in each case.

A statement giving reasons for delay in carrying out the corrections is also enclosed.

**STATEMENT**

The reply given in respect of part (b) of the above mentioned question, correction of which has become necessary, relates to the number of persons arrested in Mysore State in the last three years for Smuggling gold. Particulars of the persons arrested were to be given for each case separately. Information originally supplied by the Collector of Central Excise Bangalore, and on the basis of which reply to the Lok Sabha was given, was found to be incorrect by him and he sent a revised statement. As this involved correction of the reply already given to the Lok Sabha, Collector was addressed in the matter to

make sure that the revised report sent by him was correct in all respects. The Collector was also asked to explain how the mistake had occurred and state what action was initiated against the persons responsible for the mistake.

The delay in the correction of the reply given to the Lok Sabha arose because of the correspondence entered into with the Collector of Central Excise and Customs, Bangalore, to have the discrepancies relating to large number of cases reconciled and as certain the action taken by him against the staff responsible for the mistakes and to ensure that such mistakes are not repeated.

CALLING ATTENTION TO MATTER  
OF URGENT PUBLIC IMPORTANCE

CLOSURE OF DELHI UNIVERSITY

12.00 hrs.

श्री जगन्नाथ मिश्र (मधवनी) : अध्यक्ष महोदय, मैं अखिलबनीय लोक महत्त्व के निरलिखित विषय की गौर शिखा और समाज कल्याण मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वे इस बारे में एक वक्तव्य दें :

“विश्वविद्यालय परिसर में हिंसा के कारण दिल्ली विश्वविद्यालय बन्द कर दिया जाना।

SHRI JAGANNATHRAO JOSHI (Shajapur): Sir, the statement has not been circulated to us up till now. Unless we get the statement, how can we put questions?

SHRI SEZHIYAN (Kumbakonam): Copies of Calling Attention statements are not being supplied to us in time. That practice is being departed from.

MR. SPEAKER: It is not always necessary. I have made it clear last time.

SHRI SAMAR GUHA (Contai): They have to follow that convention. They had sufficient time.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): It is being cyclostyled. I am sorry, it is delayed because it involves consultation with so many people who do not concern my Ministry. I have to consult the Delhi Administration and the Home Ministry.

SHRI SAMAR GUHA: Then the hon. Minister should allow us some time to consult our own brains.

MR. SPEAKER: I would ask the Minister to read the statement very clearly, slowly and understandably.

SHRI S. M. BANERJEE (Kanpur): I have another suggestion. If you see the wording of the Calling Attention Notice, it says:

“closure of the Delhi University on account of violence in the University Campus.”

Our Calling Attention was against the police excesses. Now this Calling Attention gives the feeling that we want to condemn only the violence in Delhi University Campus and not the police excesses. So, before changing the wording of the Calling Attention the Members should be consulted. Otherwise, the Calling Attention will give a different picture from what is intended by the Member.

MR. SPEAKER: I can postpone it, if he likes. There is no other way out. This is addressed to the Minister of Education and Social Welfare. Also, this is the wording of the notice given by Shri Jagannath Mishra, whose name appears first in the list.

SHRI S. M. BANERJEE: I know that the wording used by the first member appears in the notice.